

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 10**

**IA 1134/2024 IN C.P. (IB)/939(MB)2022**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.03.2024**

NAME OF THE PARTIES:

**GANESH TRADERS**

**VS**

**MRS. JIGNA DEVANG MEHTA**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 1134/2024**

The above Interlocutory Application is filed by the Applicant/Liquidator for taking on record the Report under Section 99(1) r/w 99(7) of the Insolvency and Bankruptcy Code, 2016 as prepared by Mr. Mukesh Kumar Jain, the Resolution Professional of Mrs. Jigna Devang Mehta. The said Progress Report is taken on record.

Accordingly, the Interlocutory Application bearing IA No. 1134/2024 is **disposed** of as **Allowed**.

Personal Guarantor is directed to file Reply within two (2) weeks after serving the copy of reply to financial creditor and resolution professional at least two days in advance.

List the CP on Board on **10.04.2024**.

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**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT**  
**MEMBER (JUDICIAL)**

Rehan Shaikh